

Bill No. 95 of 2024

THE BAN ON ENTRANCE EXAMINATION IN PROFESSIONAL
COURSES BILL, 2024

By

SHRI K. NAVASKANI, M.P.

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BILL

*to provide for ban on entrance examinations to all professional courses in
the country and for matters connected therewith or incidental thereto.*

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as
follows:—

1. (1) This Act may be called the Ban on Entrance Examination in Professional Courses
Act, 2024.

Short title and
commencement.

5 (2) It shall come into force on such date, as the Central Government may, by
notification in the Official Gazette, appoint.

Ban on
conducting
Entrance
Examination
for Professional
Courses.

2. Notwithstanding anything contained in any order, judgement or direction of any Court or any other law for the time being in force or any rule, notification or order issued in this behalf, on and from the academic year 2024-25, no entrance examination to the professional courses including medical and engineers shall be conducted by the Central Government or its agencies:

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Provided that if any entrance examination for the academic session 2024-25 for any professional courses has already been held, such examination shall be deemed to have been cancelled and declared null and void.

Admission to
professional
courses on
the basis of
percentage of
marks.

3. The Central Government shall ensure that admission to professional courses shall be made in accordance with the percentage of marks obtained in the courses or exams which is a prerequisite for the admission to the professional courses.

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Power to
remove
difficulties.

4. (1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order published in the Official Gazette, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty:

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Provided that no such order shall be made after the expiry of the period of two years from the date of the commencement of this Act.

(2) Every order made under this section shall, as soon as may be, after it is made, be laid before each House of Parliament.

STATEMENT OF OBJECTS AND REASONS

In the recent years, entrance examination are held for admission to various professional courses including medical and engineering, etc. Though a student, scores very high marks in the 12th examination he shall be given admission only if he scores high percentage in the entrance examination. Though the student is intelligent, he will not be able to crack the entrance examination as the syllabus is different from what he studied in the school.

Moreover, he has to spend a great amount of money by way of taking admission in coaching institutes to pass the entrance examination. But the poor students especially from rural areas cannot afford such huge fees in coaching institutes. Therefore, their ambition of becoming a doctor or an engineer remains a dream.

There are many instances of students committing suicide due to failure in the entrance examination. Due to this intelligent students are discouraged to take these examinations. Besides in the current times, there has been an alleged irregularities in the entrance examination conducted by Nation Testing Agencies.

To avoid such instances, it is proposed to ban entrance examination to all professional courses to facilitate intelligent and poor students to have access to professional courses in the country.

Hence this Bill.

NEW DELHI;
July 8, 2024.

K. NAVASKANI

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(Shri K. Navaskani, M.P.)